MOTION FOR ELECTION TO INDIAN CENTRAL OILSEEDS COMMITTEE

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR). Sir, I move:

"That in pursuance of clause (s) of section 4 of the Indian Oilseeds Committee Act, 1946, read with proviso (b) to rule 4 of the Indian Central Oilseeds Committee Rules, 1947, this House do proceed to elect in such manner as the Chairman may direct, *one* member from among themselves to be a member of the Indian Central Oilseeds Committee *vice* Shri R. S. Doogar, who retired from the membership of the Council of States on the 2nd April 1954, and ceased to be a member of the Indian Central Oilseeds Committee with effect from that date."

PROF. G. RANGA (Andhra); Mr. Deputy Chairman, when a question like this is placed before the House, it is open to the House to take into consideration the working of that Committee in regard to which this motion is made. I would like to draw the attention of the Government to the fact that the Committee has recommended repeatedly in favour of levying a cess to develop the ghani industry which forms a very important part of the series of industries which are interested in oilseeds. Till now the Government of India has not taken any action at all. That Resolution was passed in pursuance of the recommendations made by the Planning Commission itself. The Oilseeds Committee passed that Resolution by an overwhelming majority and reiterated it in an unanimous manner and it was expected that the Government of India would take neeessary action. It would not be enough for them to take any administrative action because this cess has to be levied and that can be done only by legislation. In view of the fact that already so much delay has

taken place, I trust that the Government of India will take early action in regard to this matter and bring forward necessary legislation and thus give effect to the Resolutions of the Oilseeds Committee and also the recommendations of the Planning Commission.

SHRI H. P. SAKSENA (Uttar Pradesh): The expression 'Council of States' finding place in this motion may be changed into Rajya Sabha.

MR. DEPUTY CHAIRMAN: That is all right.

MR. DEPUTY CHAIRMAN: The question is:

"That in pursuance of clause (s) of section 4 of the Indian Oilseeds Corn* mittee Act, 1946, read with proviso (b) to rlue 4 of the Indian Centra) Oilseeds Committee Rules, 1947, this House do proceed to elect in such manner as the Chairman may direct, one member from among themselves to be a member of the Indian Central Oilseeds Committee *vice* Shri R. S. Doogar, who retired from the membership of the Council of States on the 2nd April 1954, and ceased to be a member of the Indian Central Oilseeds Committee with effect from that date."

The motion was adopted.

MOTION FOR ELECTION TO THE INDIAN CENTRAL TOBACCO COMMITTEE

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I move:

"That in pursuance of paragraph 3 of the late Department of Education, Health & Lands Resolution No. F.40-26/46-A, dated the 10th April 1945, this House do proceed to elect in such manner as the Chairman may direct one member from among themseleves to be a member of the